Sr. No. 1

## HIGH COURT OF JAMMU AND KASHMIR

AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 11/2020, EMG-CM No. 20/2020 & EMG-CM No. 21/2020.

Dr. Sovia Anand

.....Petitioner (s)

Through :- Mr. Pawan Dev Singh, Advocate

V/s

B.O.P.E. and another

Through :-

.....Respondent(s)

# Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE ORDER

#### **EMG-CM No. 21/2020**

The instant application has been filed by the petitioner seeking extension of time for filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

#### EMG-WP(C) No. 11/2020

Notice.

Mr. F. A. Natnoo, learned AAG waives notice on behalf of respondent No. 1. Objections be filed positively by or before the next date of hearing.

Notice be sent to respondent No. 2 as well as office of Advocate General through e-mail.

List the instant petition along with the application seeking interim relief on 06.05.2020.

In the meanwhile, respondent No. 1 is directed to decide the representation dated 11.04.2020 filed by the petitioner.

### (RAJNESH OSWAL) JUDGE

Jammu 01.05.2020 (Muneesh)

